

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 478-JK (LD) of 2024
DATED:- 04 - 01 - 2024

Sanction is hereby accorded to the appointment of Mr. Virender Kumar Manayal General Manager District Industries Centre Samba as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:-04.01.2024

No:-LAW-OIC/1/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar, General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Government , Industries and Commerce Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

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Reyaz Ali Bhat
04-01-24

Annexure to the Government Order No.478-JK(LD) of 2024 dated 04.01.2024

S No.	Title of the case
1.	WP(C)No.4511/2019 titled Thoru Singh Vs UT of J&K & others
2.	WP(C) No.342/2019 titled Pushu Devi & others Vs UT of J&K & others
3.	WP(C)No.171/2020 titled Charan Dass & others Vs UT of J&K & others
4.	WP(C) No.125/2020 titled Dutt Ram & others Vs UT of J&K & others

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